

[English]

**Budget Provisions for Navy**

1034. SHRI MULLAPPALLY RAMACHANDRAN: Will the PRIME MINISTER be pleased to state :

(a) the percentage of the total Defence budget rearmarked for the Navy during 1990-91, 1991-92 and 1992-93;

(b) the percentage of the total budget for 1993-94;

(c) whether any demand for increase of funds has been made by the Navy;

(d) if so, the Government's response thereto;

(e) whether the Navy proposes to raise funds by any other means; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) and (b). The percentage of Navy budget out of the total Defence budget is as follows;

1990-91	-	12.56%
1991-92	-	13.01%
1992-93	-	11.52%
1993-94	-	11.44%

(c) and (d). Yes, Sir. Budgetary allocations to the Indian Navy are decided after taking into consideration all relevant factors, including the geo-political scenario and the existing/ emerging threat perception.

(e) No, Sir.

(f) Does not arise.

[Translation]

**Intrusion by Foreign Ships**

1035. SHRI DILEEPBHAI SANGHANI: Will the PRIME MINISTER be pleased to state:

(a) the number of cases of intrusion by foreign boats/ships in Indian territory, State-wise detected by the Coast-Guard during 1993;

(b) the quantity of smuggled goods including narcotics seized by the Coast-Guard during the said period; and

(c) the details of total amount and other incentives given to Coast-Guard officials as prize during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) and (b). No foreign boats/ships have been detected in the Indian Territorial waters; which extends upto 12 nautical miles from the base line (Coast). However, certain foreign vessels have been found engaged in the fishing activities in the India Exclusive Economic Zone (EEZ), which extends upto 200 nautical miles from the base line. During 1993, 54 foreign fishing vessels were apprehended by the Coast Guard. No smuggled goods including narcotics were seized.

(c) Does not arise.

[English]

**Wasteland Development Force**

1036. SHRI C.K. KUPPUSWAMY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have finalised the scheme for raising force of Wasteland Development Board for the development of wasteland in the country; and

(b) if so, the details of strength of such force and the places where it is proposed to be deployed?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAMSINGH): (a) and (b). For development of non-forest wastelands in the difficult and ravined areas of Madhya Pradesh including the districts of Morena and Bhind. The Department of Wasteland Development has proposed the raising of Wasteland Development Task Force. The strength of the Force would depend upon the availability of wastelands and availability of funds. However, the proposed Force is likely to have a strength of 317 personnel.

#### **Loan for Atomic Energy Programmes**

1037. SHRI HARIN PATHAK: Will the PRIME MINISTER be pleased to state:

(a) whether the World Bank has approved any loan for development of Atomic Energy programmes in the country;

(b) if so, the details thereof; and

(c) the details of new projects proposed to be started with this loan?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVESH CHANRVEDI): (a)

No, Sir.

(b) and (c). Does not arise.

#### **Company Deposit Rules**

1038. SHRI SHRAVAN KUMAR PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether the Law Commission has mooted certain changes and modifications in the Company Deposit Rules with a view to securing statutory protection of small deposits; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) and (b). The Law Commission has made, inter-alia, the following recommendations:

(i) providing definition of Small depositors who have deposits upto Rs. 11,000/-

(ii) the default in repayment of the matured deposits may be intimated by the Company to the Company Law Board;

(iii) prohibition from raising further deposits by the Companies which have defaulted in repayment of the deposits and interest thereon;

(iv) the defaulting companies should report the fact of default in future advertisements inviting deposits from public; and

(v) The companies may be allowed to